

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH, AGRA**

**BEFORE : SHRI S. RIFAUR RAHMAN, ACCOUNTANT MEMBER
AND
SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER**

**ITA No. 241/Agr/2025
Assessment Year: 2017-18**

Smt. Mithlesh Gupta, Ward No. 06, Sabji Mandi Road, Morena.	Vs.	Income-tax Officer, Ward-1, Morena
PAN :AULPG6201E		
(Appellant)		(Respondent)

Assessee by	Sh. Amit Singhal, CA
Department by	Sh. Shailendra Srivastava, Sr. DR

Date of hearing	17.12.2025
Date of pronouncement	17.12.2025

ORDER

PER : SUNIL KUMAR SINGH, JUDICIAL MEMBER:

This appeal has been preferred by assessee against the impugned order dated 20.03.2025 passed in Appeal No. NFAC/2016-17/10088773 by the Ld. Commissioner of Income-tax (Appeals), NFAC, Delhi u/s. 250 of the Income-tax Act, 1961 (hereinafter referred to as "the Act") for the assessment year 2017-18, wherein the Id. CIT(Appeals) has dismissed assessee's first appeal.

2. During the course of hearing, learned authorized representative for assessee has submitted that the assessee does not wish to press the present appeal and prayed to permit the assessee to withdraw the

present appeal. Learned DR has no objections on the request of assessee. We accordingly dismiss the appeal of assessee as withdrawn.

3. In the result, the appeal is dismissed as withdrawn.

Order pronounced in the open court on 17.12.2025.

**Sd/-
(S. RIFAUR RAHMAN)
ACCOUNTANT MEMBER**

**Sd/-
(SUNIL KUMAR SINGH)
JUDICIAL MEMBER**

Dated: 17.12.2025

*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, Agra